

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3873
ANSWERED ON:27.04.2012
TAX DEFAULT OF MNCS
Kurup Shri N.Peethambara;Rawat Shri Ashok Kumar

Will the Minister of FINANCE be pleased to state:

- (a) whether Central tax of more than Rs.1 crore is outstanding against Indian and multi-national companies;
- (b) if so, the details thereof, category-wise, company-wise and commissionerate-wise during the last three years;
- (c) whether evasion of excise duty by several companies have been reported/came to the notice; and
- (d) if so, the details thereof and the action taken against such companies alongwith recovery of the due tax?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b); So far as direct taxes are concerned, the details of companies from whom outstanding amount of more than Rs. 1 crore is due for recovery are not being centrally maintained. The details sought are to be collected from the field offices spread over throughout the country which shall involve substantial manpower and may affect the core functions of the Income Tax Department. Further, the efforts required to collect these details may not be commensurate to the objective sought to be achieved. However, as on 30.9.2011, there were 1159 cases of companies where demand/dues were more than Rs. 10 crore, involving a net outstanding demand of Rs.1,00,836 crore.

Information in respect of reply to part (a) to (d) pertaining to indirect taxes is being collected and will be laid on the Table of the House,